

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RSA No. 1603 of 2013 (O&M)

Tej Kauri

...Appellant(s)

Vs.

Darshan Singh & Ors.

...Respondent(s)

To,

Respondent No. 7 Gurmeet Kaur w/o Kaka Singh S/o Jora Singh,  
R/o Ward No. 16, Mansa Tehsil and District Mansa

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this court on the 29<sup>th</sup> January, 2019 personally or through some one authorized by law to act for him or an Advocate of this court to defend the above noted case failing which it will be heard and decided in his absence.

Given under my hand and the seal of this Court on 07<sup>th</sup> day of January, 2019.

*Bansinder*  
23/1/19

Supdt.Gr.I(Civil-II)

Punjab and Haryana High Court,  
Chandigarh

*SW*  
23/1/19